

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S A TO Z BARTER PRIVATE LIMITED

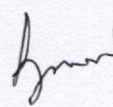
S. No.	Particulars	Details
1.	NAME OF CORPORATE DEBTOR	A TO Z BARTER PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	27/05/2008
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	RoC-Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U70102DL2008PTC178620
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	310 C-1/A 3RD FLOOR M.S. CHAMBER, ARUNA PARK, LAXAMI NAGAR EAST DELHI East Delhi DL 110092 IN
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	3 rd January, 2021
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	4 th January, 2021 (A Copy NCLT order received on 8 th January, 2021)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Sanjay Garg IBBI Reg. No. IBBI/IPA-001/IP-P-01865/2019-2020/12919
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	ADDRESS: 193 AGROHA KUNJ, SECTOR 13, ROHINI, North West, National Capital Territory of Delhi ,110085 E-MAIL: kronedelhi@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDANCE WITH THE LIQUIDATOR	Sanjay Garg C/o Osrik Resolution Private Limited ADDRESS: 908, D Mall, Netaji Subhash Place, Pitam Pura, Delhi, 110034 E-MAIL: liq.atozbarter@gmail.com Ph: 011-41754949
11.	LAST DATE FOR SUBMISSION OF CLAIMS	7 th February, 2021

Notice is hereby given that the Hon'ble National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of liquidation of the **M/s A TO Z BARTER PRIVATE LIMITED** on **4th January, 2021** under section 33 of the Code. Order received on **8th January, 2021**.

The stakeholders of **A TO Z BARTER PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **7th February, 2021**, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



SANJAY GARG
INSOLVENCY PROFESSIONAL
IBBI/IPA-001/IP-P-01865/2019-2020/12919
Add: 193, Agroha Kunj, Sector-13, Rohini,
Delhi 110085
Email: kronedelhi@gmail.com
Contact No.: +91-9871324555

Date: 11-01-2021
Place: New Delhi

Sanjay Garg
Liquidator in the matter of **A TO Z BARTER PRIVATE LIMITED**
IBBI Reg. No. IBBI/IPA-001/IP-P-01865/2019-2020/12919